

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:4307
ANSWERED ON:19.04.2002
EXPORT PROMOTION CAPITAL GOODS SCHEMES
ANANTA NAYAK

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of various Export Promotion Capital Goods Schemes under operation at present;
- (b) whether the Government have a proposal to scrap those schemes by 2005;
- (c) if so, the details thereof and the reasons therefor; and
- (d) the expected increase / decrease in export as a result thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY)

(a) to (d): The Export Promotion Capital Goods Scheme permits imports of capital goods at 5% Customs duty subject to the fulfilment of an export obligation of 5 times the CIF value of capital goods over a period of 8 years. The export obligation period is 12 years in the case of EPCG licences of units in the Agri export zones, BIFR units taken over under a restructuring plan and all licences for CIF value of Rs.100 cr. or more. There is no proposal before the Government at present to scrap this scheme by 2005.